

for implementation under the agreement; and

(c) the amount involved in the joint trade plan ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA) : (a) The Agreement signed by FICCI and the China Council for Promotion of International Trade on 2nd March, 1985, will help the business communities of India and China to have better awareness about the opportunities for interaction in the Commercial and economic field.

(b) and (c). The Agreement does not detail any specific "Projects" or "Joint Trade Plan" for implementation.

Formulation of National Banking Policy

1484. SHRI I. RAMA RAI : Will the Minister of FINANCE be pleased to state :

(a) whether Government have formulated a National Banking Policy;

(b) if so, the details thereof;

(c) the names of the financial institutions including banks which are extending financial help to agricultural sector; and

(d) whether there is any proposal to bring all the non-nationalised banks and private financial institutions under the control of Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Government nationalised certain Indian banking companies in 1969 and 1980 having regard to their size, resources, coverage and organisation in order to meet progressively and serve better, the needs of development of the economy, and to promote the welfare of the people, in conformity with national policies and objectives.

It has been the policy of the Government and the Reserve Bank of India to ensure an orderly growth of banking system on sound lines so that all genuine credit needs of various sectors of economy are adequately met by the banking system.

(c) All Scheduled Commercial Banks including Regional Rural Banks and Cooperative Banks extend financial assistance to eligible borrowers engaged in agriculture and allied activities. National Bank for Agriculture and Rural Development is providing refinance facilities to these banks.

(d) No such proposal is under consideration of the Government at present.

[Translation]

Autonomous Body for Kandla Free Trade Zone

1485. SHRI NARSINH MAKWANA : Will the Minister of COMMERCE AND SUPPLY be pleased to state :

(a) the suggestions made by the Gujrat Government regarding the constitution of an autonomous body for the Kandla Free Trade Zone;

(b) the difficulties being faced by the Union Government in accepting them;

(c) the details of administrative set-up of the Kandla Free Trade Zone and whether Government propose to make changes in it; and

(d) the number of goods being produced and feasibility of setting up more industries in this zone ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA) : (a) and (b). In connection with rapid development of Kandla Free Trade Zone, Government of Gujarat suggested that a high-powered statutory body should be appointed to facilitate decisions being taken on the spot. Action has been initiated to formulate the provisions for a Central Authority to control and govern not only the Kandla Free Trade